

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

I.A No. 2590 of 2019 in
Contempt Petition (AT) No. 5 of 2019 in
Company Appeal (AT) No. 36, 43-47 of 2016

IN THE MATTER OF:

Sonia Khosla (Through L.R.)

....Petitioner

Vs.

Vikram Bakshi & Ors.

**....(Proforma) Respondents/
Prospective Accused/
Non- Applicants**

Present:

Mr. Deepak Khosla, Advocate

ORDER

02.09.2019: The I.A. in Contempt case is not maintainable. We are not inclined to pass any order. Learned counsel for Appellant sought permission to strike out the para nos. 1(a) & 7 (i) relating to forgery alleged against National Company Law Tribunal. Prayer is allowed. I.A No. 2590 of 2019 stands disposed of.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

sa/gc